

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
10	2.4.97	<p>Learned counsel appearing under instructions of counsel for the applicant prays for an adjournment. But the counsel for the Respondents points out that the matter has become <u>infructuous</u>. He states that in other three or four similar matters even the learned counsel for the applicant had conceded that the matters had become <u>infructuous</u>. Under the circumstances the prayer for adjournment is refused and the petition is dismissed as having become <u>infructuous</u>. No costs.</p> <p>However, if the applicant feels that the dispute survives and the matter has not become <u>infructuous</u>, he will be at liberty to apply to the Court within a period of one month to get the matter revived and its decision on merits.</p> <p style="text-align: right;"><i>JK</i> CHAIRMAN <i>Jam</i> VICE-CHAIRMAN <i>21/4/97</i></p>	